



2026:AHC:27461

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 966 of 2026

Lallan Prasad Yadav And 8 Others

.....Petitioner(s)

Versus

Additional Commissioner Administrative And 3
Others

.....Respondent(s)

Counsel for Petitioner(s)	: Poonam Yadav, Raj Karan Yadav, Yadvendra Kumar Yadav
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C., Utkarsh Khanna

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Pursuant to the order passed by this Court dated 27.01.2026, Respondent Nos.2 namely Sub Divisional Magistrate, Tehsil Raja Talab, District Varanasi & Tehsildar, Tehsil Raja Talab, District Varanasi both are present before this Court. An exemption applications along-with personal affidavits of the Respondent Nos.2 namely Sub Divisional Magistrate, Tehsil Raja Talab, District Varanasi & Tehsildar, Tehsil Raja Talab, District Varanasi have been filed today in the Court, the same are taken on record.

2. Office is directed to allot the regular number to the aforesaid applications.

3. On the basis of the aforesaid, it is argued by Shri Vijay Shankar, learned Additional Chief Standing Counsel that revenue authority will not proceed any further pursuant to the order dated 26.06.2025 passed by the Sub-Divisional Magistrate, Tehsil Raja Talab, District Varanasi till the disposal of the statutory appeal filed by the petitioners.

4. Taking the lenient view, the personal appearance of the aforesaid officers are exempted subject to the condition that they will comply with the procedure prescribed under U.P. Revenue Code, Rules, 2016 as well as the law laid down by the Hon'ble Apex Court in the case of *In Re: Directions in the matter of demolition of structures reported in (2025) 5 SCC 1*.

5. With the aforesaid observations, the writ petition is **disposed of finally**.

(Prakash Padia, J.)

February 9, 2026

Swati